

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 51 OF 2017 &
IA NOS. 143 & 1126 OF 2017**

Dated: 16th February 2018

**Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**Central U. P. Gas Ltd. ... Appellant(s)
Vs. Respondent(s)
The Petroleum & Natural Gas Regulatory Board**

Counsel for the Appellant(s) : Ms. Astha Chawla
Counsel for the Respondent(s) : Mr. Sumit Kishore

ORDER

**IA NO. 1126 OF 2017
*(Application for condonation of delay in filing rejoinder)***

In this application, the Applicant/Appellant has prayed that delay in filing rejoinder may be condoned.

We have perused the explanation offered for the delay in filing the rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 51 OF 2017

It is represented by learned counsel for the parties that pleadings are complete in this matter.

List the matter for hearing on **16.03.2018**.

**(Justice N. K. Patil)
Judicial Member**

**(B. N. Talukdar)
Technical Member (P&NG)**